

(2) OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH,
ALLAHABAD

ORIGINAL APPLICATION NO. 1151 OF 2007

ALLAHABAD THIS THE 28th DAY OF NOVEMBER, 2007

HON'BLE MR. SHAILENDRA PANDEY, MEMBER-A

Jokhan Mishra, S/o late Sri Ganpat Mishra, R/o
Village Jigna Mishra, P.O. Bhatni, Tehsil Salilpur,
Pargana Salilpur, Majhori, District Deoria.Applicant

(By Advocate Shri M.K. Upadhayay)

V E R S U S

1. Union of India through Chairman, Railway Board,
Rail Bhawan, New Delhi.
2. General Manager, NER, Headquarters Gorakhpur,
District Gorakhpur.
3. DRM, NER, Varanasi Division, District Varanasi.
4. D.R.M, Lucknow Division, Hazratganj, Lucknow.

.....Respondents

(By Advocate: Sri P.N. Rai)

O R D E R

The applicant's counsel states that the applicant retired on 1.5.1993 and that he has vide his representation dated 29.11.2003 requested the respondents to pay the various amounts, which are due to him under the relevant rules, ^{but} has not received any response. The respondents are directed to examine the representation of the applicant dated 29.11.2003 under the extant rules and authorize any payments that are still due to him and also finally settle the representation through ~~the~~ ^a speaking

(3)

order. This may be done within a period of eight weeks from the date of receipt of ^{or} certified copy of this order. Incase the matter is not decided in terms of the above directions, this Court may kindly be informed about the difficulties in doing so.

2. With this, the O.A. stands disposed of, with no order as to costs.


MEMBER-A

GIRISH/-